

[Shri Shrichand Goyal] .
shing for certain offences. Even a very ordinary breach of a rule and a very serious breach of a provision of the law are being treated alike. Some criterion should have been laid down for punishment of these offending persons. Nothing has been indicated in the Statement of Objects and Reasons whether the offences are going up, whether the provisions are being mis-used by people etc. Without advancing any argument and without taking the House into confidence as to what is the intention they are bringing forward this Bill which will hit hard so many persons.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Petroleum Act, 1934."

The Motion was adopted

DR. TRIGUNA SEN : Sir, I introduce the Bill.

STATEMENT RE-GOVERNMENT REACTION TO RECOMMENDATIONS OF JOINT COMMITTEE ON SALARY, ALLOWANCE AND OTHER AMENITIES TO MEMBERS OF PARLIAMENT—contd.

SHRI J. B. KRIPALANI (Guna) : Sir, there was something said about salaries and allowances of Members of Parliament. I do not know what it is. We could not hear what the Minister said and what is going to be done. I want to know what it is.

MR. DEPUTY-SPEAKER : A statement has been laid on the Table of the House and it will be circulated to hon. Members.

SHRI J. B. KRIPALANI : Have they taken a decision ?

MR. DEPUTY-SPEAKER : No, no. It is not a Bill, it is only a statement (*Interruptions*).

SHRI S. M. BANERJEE : I rise on a point of order. This is not a mere statement (*Interruptions*)

MR. DEPUTY SPEAKER : Please resume your seat. What I suggest is after three items, motions for concurrence, are over, I will ask him to read the statement.

SHRI SURENDRA NATH DWIVEDY: (Kendrapara) Today is the last day of the session. The point that Acharyaji made was this (*Interruptions*)

MR. DEPUTY SPEAKER : Have some patience; just listen what I say. He will circulate it and you will be permitted to put questions in the evening.

SHRI SURENDRA NATH DWIVEDY: Let him read it out. (*Interruptions*)

श्री रवि राय (पुरी) : उनको पढ़ने के लिए कहा जाये ।

MR. DEPUTY SPEAKER : If I permit him to read, I will not permit questions then.

श्री प्रकाश वीर शास्त्री (हापुड़) : उपाध्यक्ष महोदय, जो कार्य सूचि आपके कार्यालय की ओर से वितरित की गई है आज और जो कल की कार्य सूचि थी और उस में से जो कार्य शेष रह गया है, उन दोनों को देखने से यह स्पष्ट हो जाता है कि उस सब को आज हम समाप्त नहीं कर पायेंगे। उपाध्यक्ष महोदय, अब तक की यह परम्परा रही है कि जब भी कोई अधिवेशन समाप्त होता है तो प्रायः शुक्रवार को समाप्त होता है लेकिन अगर कोई महत्वपूर्ण कार्य शेष रह जाए, बिधेयकों के रूप में या चर्चाओं के रूप में तो शनिवार भी उसमें सम्मिलित कर लिया जाता है। यह अब तक की परम्परा रही है। मैं निवेदन करना चाहता हूँ कि आप हमारी ओर से अध्यक्ष महोदय, से निवेदन कर दें कि वह इस विषय पर गम्भीरता से विचार कर लें ताकि इन सब को समाप्त किया जा सके। इसके लिए अगर आवश्यक हो तो इस अधिवेशन को कल

तक के लिए बढ़ा दिया जाए। यदि ऐसा किया गया तो ज्योबा अच्छा होगा।

MR. DEPUTY SPEAKER : I will convey the suggestion that you have made.

ARCHITECTS BILL

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : I beg to move :

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the joint Committee of the House on the Bill to provide for the registration of architects and for purposes connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 15th May, 1969 and communicated to this House on the 15th May, 1969 and do resolve that the following thirty members of Lok Sabha be nominated to serve on the said Joint Committee, namely :—Shri Ramchandra J. Amin, Shri J.B.S. Bis, Shri Anil K. Chanda, Shri Tulsidas Dasappa, Shri Kansari Halder, Shri J. N. Hazarika, Shri Hem Barua, Shri S.M. Joshi, Shri Dhireswar Kalita, Kumari Kamla Kumari, Shri Sitaram Kesri, Shri Bal Raj Madhok, Shri Bijay Modak, Shri Piloo Mody, Shrimati Shankuntla Nayar, Shri Chintamani Panigrahi, Shri Anantrao Patil, Shri V. Narasimha Rao, Shri P. Antony Reddi, Shri V. Sambasivam, Shrimati Tara Sapre, Shri Erasmo de Sequeira, Shrimati Jayaben Shah, Shri Naval Kishore Sharma, Shri Prakash Vir Shastri, Shri P. Sivasankaran, Shri S. D. Somasundaram, Shri M.G. Uikey, Shri G. Venkatswamy, and Dr. V.K. R.V. Rao."

MR. DEPUTY SPEAKER : The question is :

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the joint Com-

mittee of the Houses on the Bill to provide for the registration of architects and for purposes connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 15th May, 1969, and communicated to this House on the 15th May, 1969, and do resolve that the following thirty members of Lok Sabha be nominated to serve on the said Joint Committee, namely :—Shri Ram Chandra J. Amin, Shri J.B.S. Bis, Shri Anil K. Chanda, Shri Tulsidas Dasappa, Shri Kansari Halder, Shri J.N. Hazarika, Shri Hem Barua, Shri S.M. Joshi, Shri Dhireswar Kalita, Kumari Kamla Kumari, Shri Sitaram Kesri, Shri Bal Raj Madhok, Shri Bijoy Modak, Shri Piloo Mody, Shrimati Shankuntla Nayar, Shri Chintamani Panigrahi, Shri Anantrao Patil, Shri V. Narasimha Rao, Shri P. Antony Reddi, Shri V. Sambasivam, Shrimati Tara Sapre, Shri Erasmo de Sequeira, Shrimati Jayaben Shah, Shri Naval Kishore Sharma, Shri Prakash Vir Shastri, Shri P. Sivasankaran, Shri S. D. Somasundaram, Shri M.G. Uikey, Shri G. Venkatswamy and Dr. V. K. R.V. Rao."

The motion was adopted.

CODE OF CIVIL PROCEDURE (AMENDMENT) BILL

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI GOVINDA MENON) : I beg to move :

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the joint Committee of the Houses on the Bill further to amend the Code of Civil procedure, 1908, made in the motion adopted by Rajya Sabha at its sitting held on the 15th May, 1969 and communicated to this House on the 15th May, 1969 and do resolve that the following thirty members of Lok Sabha be nominated to serve on the said Joint Committee, namely :—Shri D. Balarama Raju, Shri Rajendranath Barua, Shri R.D. Bhandare, Shri Krishna Kumar Chatterji, Shri N. T. Das, Shri Shivajirao S.